

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP (IB) NO. 132/Chd/CHD/2017**

**Under Section 9 of the Insolvency  
and Bankruptcy Code, 2016.**

M/s Karan Commission Agent

....Petitioner-Operational Creditor

Versus

M/s. Best Foods Limited

....Respondents-Corporate Debtor

Present: Mr. Deepankur Sharma, Advocate for petitioner-Operational Creditor  
Mr. Arun Saxena & Mr. Praveen Gupta, Advocates for respondent-  
Corporate Debtor.

The learned counsel for the petitioner has filed affidavit of service.

The reply has been filed by the respondent No. 1—Corporate Debtor with copy  
advance to the counsel opposite.

To be listed along with CP (IB) NO. 117/Chd/CHD/2017.

Sd/-  
(Justice R.P.Nagrath)  
Member (Judicial)

January 16, 2018  
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